

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 90/MP/2018

Subject : Petition under Sections 142 and 146 of the Electricity Act, 2003 against the Nuclear power Corporation of India Limited for willful, deliberate, contumacious and continuous non-compliance of order 21.9.2016 in Petition No.43/MP/2016

Date of Hearing : 11.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : RAPP Transmission Limited

Respondents : Nuclear Power Corporation of India Limited and Others

Parties present : Shri Divyanshu Bhatt, Advocate for RAPP

Record of Proceedings

Learned counsel for the Petitioner submitted that Nuclear Power Corporation of India Limited has filed an appeal before the Appellate Tribunal against the order dated 21.9.2016 and judgment is reserved in the appeal. Learned counsel for the Petitioner requested to adjourn the matter till the issuance of judgment in the appeal.

2. Request was allowed by the Commission. The Commission directed the Petitioner to file copy of the judgment after its issuance.

3. The Petition shall be listed for hearing on admission in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**